

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4393/2012

(From the judgement and order dated 04/04/2012 in CRA No.409/2002, of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

MASIHUDDIN AHMAD KHAN

Petitioner(s)

VERSUS

STATE THR. C.B.I.

Respondent(s)

(With appln(s) for exemption from filing O.T., suspension of sentence and office report) (For final disposal)

WITH SLP(Crl) NO. 8940 of 2012

(With appln(s) for stay and office report) (For final disposal)

Date: 15/03/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Arunabh Chowdhury, Adv.
 Mr. Anupam Lal Das, Adv.
 Mr. Vaibhav Tomar, Adv.
 Mr. A.B. Singh, Adv.
 Mr. Anirudh Singh, Adv.

For Respondent(s) Mr. Sidharth Luthra, ASG
 Mr. Ashok Dhameja, Adv.
 Mr. B.V.B. Das, Adv.
 Ms. Supriya Juneja, Adv.
 Mr. Gurmohar Singh Bedi, Adv.
 Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

Let the matter be posted on a non-miscellaneous day in the month of April, 2013.

(NAVEEN KUMAR)
COURT MASTER

(P.S. TYAGI)
COURT MASTER